

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:2103  
ANSWERED ON:10.03.2015  
STONE QUARRYING NEAR TIGER RESERVE  
Khuba Shri Bhagwanth

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether the Government has banned mining/stone quarrying near Sariska tiger reserve after Supreme Court order;
- (b) if so, the details thereof;
- (c) whether this ongoing mining is posing a threat to wildlife; and
- (d) if so, the reaction of the Government thereto?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) Yes Sir. The Government of India has banned mining activities within 1 km of the boundaries of protected areas vide letter dated 20.10.2006 in compliance of Hon'ble Supreme Court order dated 4.8.2006 in IA NO. 1413, 1414, 1415, 1426, 1428, 1439, 1440, 1444, 1445 and 1460 in Civil Writ Petition (c) No. 202/95. The matter pertains to the State Government of Rajasthan.

However, the mining outside tiger reserve has been going on at 84 sites within 1 km area from the boundary of Sariska Tiger Reserve. The said mining area is on revenue land and the mining lease has been executed by the Mining Department, State of Rajasthan.

(c) & (d) Due to mining outside Sariska Tiger Reserve, movement of wildlife is getting adversely impacted, besides habitat destruction and protectional threats. The matter is sub-judice in Hon'ble NGT, Principal Bench.